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Jammu & Kashmir	32388
Jharkhand	5216929
Karnataka	9670061
Kerala	2794206
Lakshadweep	83
Madhya Pradesh	4763266
Maharashtra	24805755
Manipur	42940
Meghalaya	487
Mizoram	5149
Nagaland	8450
Orissa	2165292
Pondicherry	694078
Punjab	6934391
Rajasthan	5082029
Sikkim	255308
Tamil Nadu	2084583
Tripura	2693076
Uttar Pradesh	6407018
Uttarakhand	819493
West Bengal	967743
TOTAL	128106507

50th Year Initiative for Planning

2389. SHRI VIJAY JAWAHARLAL DARDA : Will the PRIME MINISTER be pleased to state :

(a) whether the scheme "50th Year Initiative for Planning" envisaged for one year 2000-01 and funds allotted for the purpose, were utilized during subsequent years to hire consultants and professionals to carry out the Planning Commission's routine day-to-day functioning like mid-term appraisals analysis etc.; and

(b) if so, in view of financial constraints of Government during the last decade (2000-2010), whether the expenditure incurred had the approval of Competent Financial Authority in terms of Government of India's norms relating to observing strict austerity in Government expenditure?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR) : (a) The Scheme "50th Year Initiative for Planning" was introduced in the year 2000-01, initially for the last two years of the Ninth Five Year Plan i.e. 2000-01 and 2001-02. Subsequently, with enhancement of its scope, the scheme was approved for its continuance from Ninth to Tenth Plan. Keeping in view the need for continuing the activities covered under the scheme, it was further approved for continuance in the Eleventh Five Year Plan. The activities, such as, preparation of Five Year Plans and Mid-Term Appraisal of Five Year Plans were funded from the scheme with the approval of Competent Authority after following due procedure including concurrence of Integrated Finance Division of the Planning Commission.

(b) The austerity aspect was not overlooked as each and every proposal funded under the Scheme was examined by the Integrated Finance Division before approval by the competent authority.

Legal Authority of UIDAI

2390. SHRI D. BANDOPADHYAY : Will the PRIME MINISTER be pleased to state :

(a) whether the Unique Identity Authority of India (UIDAI) created by the Planning Commission has any legal authority;

(b) if not, how it is collecting data from private persons and how its Chairman and other office bearers were selected and what parameters and/or criteria were adopted for making such selection;

(c) its annual budget and how the money is appropriated for this organisation;

(d) whether this organization has entered into any MoUs/contract with private entities including foreign business organisations;

(e) if so, whether Government is aware that some of these foreign entities have or had links with intelligence agencies of some foreign countries; and

(f) if so, the preventive action that has been taken or proposed to be taken to prevent leakage of sensitive Indian data to foreign countries?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI ASHWANI KUMAR) : (a) The Unique Identification Authority of India (UIDAI) has been set up by Government of India Notification No. A-43011/02/2009-Admn. I dated 28th January, 2009 as an attached office of the Planning Commission and has been